

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:916

ANSWERED ON:16.07.2014

REVIEW OF CCE

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether after the implementation of Continuous and Comprehensive Evaluation (CCE) under the RTE Act, academic experts have opined that students have stopped studying with the abolition of board exams and if so, the details thereof;
- (b) whether several States have also complained that students were doing poorly in their board exams and were no longer serious about their studies;
- (c) if so, the details thereof;
- (d) whether the Central Advisory Board of Education (CABE) has set up a panel to assess and implement the CCE as a mid-term evaluation; and
- (e) if so, the details thereof and the time by which the said panel is likely to submit its report?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (e): From time to time some State Governments have written to the Central Government to re-examine the no detention provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. Therefore, the Central Advisory Board of Education (CABE) in its 59th meeting held on 6th June, 2012, constituted a Sub-Committee under the Chairpersonship of Hon'ble Minister of Education, Government of Haryana to examine the implementation of Continuous and Comprehensive Evaluation (CCE) in the context of the no-detention provision in the RTE Act, 2009. As per the mandate, the Sub-Committee has held consultations with State governments and other stakeholders and also undertaken field visits before finalizing its recommendations.